

Recommendations No. 38 & 39 : In view of the acute shortage of theatres, construction of theatres specially of 400 to 500 seats with 16 mm projectors should be speeded up through various measures such as provision of institutional financing, entertainment tax incentives and encouragement of travelling and touring theatres.

Recommendation No. 63 : Film Processing Laboratories should be brought under a licensing system.

Recommendation No. 71 : Immediate action should be taken to set up facilities for manufacture of colour raw stock indigenously.

Recommendation No. 89 : All National and State award winning films, 'Q' certificate films and Children's films should be permanently exempted from entertainment tax instead of exempting them only for a limited period.

Recommendations No. 94 & 95 : Excise duty on film prints should be reduced. Prints of National award and State award winning films and of short films which are approved for compulsory release should be completely exempted from excise duty.

Recommendation No. 106 : Film making activity of the Films Division should be decentralised.

Recommendation No. 194 : Government should set up a Standing Tribunal to be headed by a person with judicial background to hear appeals against the decisions of Censor Board.

Recommendation No. 195 : An intermediary censor classification should be introduced which may be designated as 'UA'. This will indicate that the film is approved for universal exhibition but contains material which the parents may not like children upto the age of 12 to see. This certificate will be purely advisory.

Recommendation No. 222 : Special

legislation should be enacted to regulate the conditions of the cine-workers.

Some of these recommendations have already been implemented.

Production of Documentary Films by Calcutta Doordarshan

3872. SHRI GIRIDHAR GOMANGO : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) the folk and tribal documentary 16 m.m. films produced by the Calcutta Doordarshan during the last three years ;

(b) the names of the films, producers, the contents of the films, and the money spent on each film ;

(c) whether the languages used in the tribal documentary films are regional instead of tribal ; and

(d) if so, the reasons thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI V.N. GADGIL) : (a) No, Sir.

(b) to (d). Do not arise.

Import of Edible Oil

3873. SHRI AMARSINH RATHAWA : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) the quantity of edible oil imported by Government during the first six months of this year, month-wise ;

(b) the quantity of edible oil distributed amongst the State Governments during the same period ;

(c) the criteria adopted for distribution of edible oil to the States ; and

(d) the total quantity of edible oil allotted to Gujarat State during the same period ?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (RAO BIRENDRA SINGH) : (a) The quantity of edible

oils imported through State Trading Corporation, during the first six months of this year, month-wise, is given below :

Month	Quantity imported (MTS)*
January, 1985	71,172
February, 1985	1,00,370
March, 1985	83,800
April, 1985	54,468
May, 1985	96,850
June, 1985	1,51,369
Total :	5,58,029

*These figures are approximate.

(b) The quantity of edible oils distributed to States/Union Territories during the first six months of the year is 3,40,103 MTs.

(c) The allocation of imported edible oils to the State Governments/Union Territories is made by the Central Government from month to month on the basis of demand, consumption pattern, festival season, availability of indigenous edible oils in the States/Union Territories or region, availability of stocks with State Trading Corporation and other relevant factors including the pace of lifting of edible oils allocated earlier to the States.

(d) The total quantity of imported edible oils (RBD Palmolein) allocated to Gujarat during first six months of the year is 26,500 MTs.

Committee on Inland Fisheries

3874. SHRI BANWARI LAL PUROHIT :

SHRI BALASAHEB VIKHEPATIL :

Will the Minister of AGRICULTURE AND RURAL DEVELOPMENT be pleased to state :

(a) whether the Central Government have constituted a committee of official and non-official members to decide common national policy and legal provisions to be implemented by States for encouraging the Inland fisheries ;

(b) if so, whether the said committee has submitted its report to Government ;

(c) if so, details thereof ; and

(d) the steps Government propose to take to provide adequate financial assistance to Maharashtra State for the development of fisheries in the State ?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT (SHRI CHANDULAL CHANDRAKAR) : (a) Yes, Sir.

(b) and (c). The Committee is yet to submit the report in this regard. Meanwhile the State Governments and Union Territories have been requested to communicate the suggestions for the amendment of Indian Fisheries Act, 1897.

(d) To develop fisheries in Maharashtra the following Central/Centrally Sponsored Schemes are operating to provide adequate financial assistance to the State :

(i) Fish Farmer Development Agency Programme ;